

ITEM NO.53

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).16506/2022

(Arising out of impugned final judgment and order dated 27-10-2021 in WT No. 510/2017 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S ANSALDO STS TRANSPORTS SYSTEM INDIA PVT. LTD. Respondent(s)

IA No. 123299/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 123300/2022 - EXEMPTION FROM FILING O.T.
IA No. 114905/2023 - STAY APPLICATION)

WITH

SLP(C) No. 13736/2022 (XI)

IA No. 109749/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 142908/2022 - EXEMPTION FROM FILING O.T.
IA No. 109750/2022 - EXEMPTION FROM FILING O.T.
IA No. 142907/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 114892/2023 - STAY APPLICATION)

Date : 06-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. R. K. Raizada, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Rajiv Agnihotri, Adv.
Mr. Praveen Kumar, AOR
Ms. Sunaina Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel
for the petitioner seeking adjournment, the matter stands
adjourned by four weeks for filing rejoinder affidavit.

(DEEPAK JOSHI)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)